

HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

MISC. APPLICATION NO. 19 /2024(WZ)
IN
EARLIER O.A. NO.205/ 2024 (WZ)

Nagari Hakka Sangrsh Samiti & Ors Applicants

VERSUS

Mira Bhayander Municipal CorporationRespondents
& Ors.

AFFIDAVIT IN REPLY ON BEHALF OF
THE RESPONDENT NO. 6,
“THE COLLECTOR, THANE”

INDEX ON NEXT PAGE



Date : 17/09/2025
Place : Pune

Sachin Gore, Advocate
+91-7350212877
ssgore2005@gmail.com

Filed by : **Respondent No. 6: Collector Thane**

INDEX

Sr.	Particulars	Page
1.	Contact Details	464
2.	Submissions on oath	465
3.	Vakalatnama / Appointment by Respondent No. 6, District Collector Thane.	470
4.	ANNEXURE - A 31/03/2017 MBMC Letter for allotment of alternative land to the District Collector, Thane	472-479

LIST OF PARTIES

.... APPLICANTS

- 1 Nagri Hakka Sangarsh Samiti
- 2 Dongri Chowk Gao Mandal
- 3 Tarodi Dongri Stanik Christian Residence Sarvajanik Society
- 4 Shree Maruti Devasthan
- 5 Uttan Sunnat Jamaat
- 6 Madrasa Darul Falah Trust
- 7 Vallankini Mata Mahila Mandal
- 8 Dongri Chowk Gao Jamaat
- 9 Dharavi Bet Jana Aakrosh Morcha
- 10 Angelleandra's Ray of Hope Foundation

.... RESPONDENTS

- 1 Mira Bhayander Municipal Corporation
- 2 Maharashtra Pollution Control Board
- 3 Central Pollution Control Board (CPCB)
- 4 State of Maharashtra
- 5 Union of India
- 6 District Collector Thane

HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

MISC. APPLICATION NO. 19 /2024(WZ)

IN

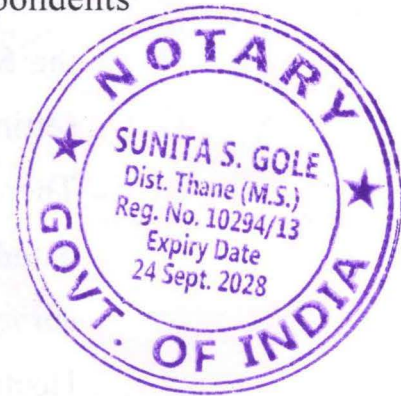
EARLIER O.A. NO.205/ 2024 (WZ)

Nagari Hakka Sangrsh Samiti & Ors Applicants

VERSUS

Mira Bhayander Municipal Corporation & Respondents
Ors.

**AFFIDAVIT IN REPLY ON BEHALF OF
THE RESPONDENT NO. 6,
"THE COLLECTOR, THANE"**



MOST RESPECTFULLY SUBMITTED

I, Dr.Shrikrishnanath Baburao Panchal, aged 36 years, occupation as Government Service, presently working as the Collector, Thane, do hereby submit this affidavit on solemn affirmation and oath as under:

1. I state that, I am the Collector, Thane, Respondent No. 6 in this present matter. I am well-versed with the facts of the case based on the official records and documents available, including the Applicant's petition and the submissions made by the other Respondents. I am competent to file this affidavit.
2. I state and submit that the role and responsibility of the Respondent No. 6, the Collector of Thane, in this matter was limited to the allotment of land to the Respondent No. 1, i.e.,

'Mira Bhayander Municipal Corporation' (MBMC), for the purpose of a Municipal Solid Waste Management Facility (MSWMF). Pursuant to a request from the MBMC, the land situated at **Village Pali (Survey No. 65)** and **Village Uttan (Survey No. 25)** was allotted by the Collector, Thane, vide order dated **26/12/2002**. The total area of land allotted was approximately **31.02 Hectares**. The Collectorate has thus discharged its duty in this regard.

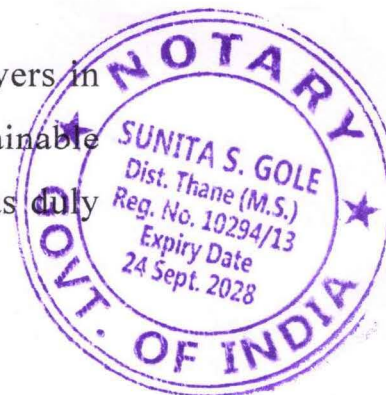
3. I state that, the Respondent No. 1 MBMC followed up with the State Government for allotment of additional land for setting up a plant for the disposal of Solid Waste. Thereafter, the Respondent Collector of Thane vide order dated **21/10/2013** had given another government land at survey no. 83/1B village Sakwar, Taluka Vasai, 13-10-0 Hectares to the MBMC to set up a plant for MSWMF and against the said land, **MBMC has deposited the amount of Rs.71,10,816/**. Thereafter, there was some doubt at the MBMC level regarding deforestation of land and involvement of legal implications; therefore, a meeting was held on **26/06/2014** under the Chairmanship of the undersigned Respondent No. 6, i.e., District Collector, Thane, Dy. Conservator of Forest, Dahanu Region, and it was clarified that the forest department has **No Objection** to start the work, subject to the sanction of the Forest Department.

4. I state that, Due to the multiple objections and opposition from the residents and the Sakwar village panchayat, no contractor came forward for the execution of the job; therefore, again on **31/03/2017**, MBMC made another



request to the Government of Maharashtra for allotment of another land. The Government of Maharashtra sought the information from the Respondent Collector Thane regarding the availability of the land for MSWMF. The lands available are either far away from the jurisdiction of the MBMC OR under the forest department. Therefore, by knowing this fact State Government suggested a land at Taloja, for Common Municipal Solid Waste Management Facility (CMSWMF). However, **It is advised that MBMC should manage the MSWMF within the premises available, by improvement and better management of the area available.**

5. I further submit that subsequent to the allotment of the said land, the Mira Bhayander Municipal Corporation has taken and continues to take various steps for the scientific processing and management of solid waste as per the provisions of the Solid Waste Management Rules, 2016. As per the submissions made by them to this Hon'ble Tribunal.
6. I state that, the Respondent No. 6 has no further role in the day-to-day operations, management, or compliance of the solid waste management facility. The responsibility for ensuring compliance with the Solid Waste Management Rules, 2016, and other environmental regulations lies with the Mira Bhayander Municipal Corporation and other concerned regulatory authorities.
7. Therefore, it is most humbly submitted that the prayers in the present Miscellaneous Application are not maintainable against Respondent No. 6. The Collector, Thane, has duly



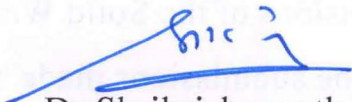
discharged the statutory obligation of providing the requisite land, **and the allegations of non-compliance pertaining to the operational aspects of the facility, do not fall within the purview of this Respondent No.6.**

8. I say that, through this affidavit, further assures this Hon'ble Tribunal that the Respondent No. 6 remains duty-bound to comply with and implement the directions of this Hon'ble Tribunal in the present matter. In the circumstances, it is respectfully urged that the name of the Respondent No. 6 be deleted from the array of parties in the present Execution Application.

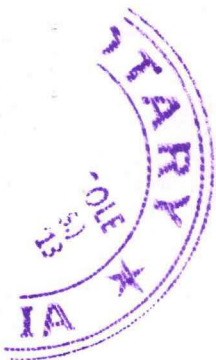
Hon'ble Tribunal may pass the appropriate directions considerint the facts stated hereinabove.

Date : **17 September 2025**

Place : **Thane**


Dr. Shrikrishnanath Panchal
Respondent No. 6
District Collector, Thane





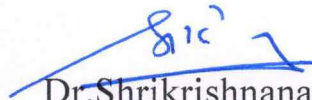
VERIFICATION AND AFFIDAVIT

I Dr.Shrikrishnanath Baburao Panchal, age 36 , do hereby state that I have verified the facts as mentioned hereinabove and those are true and correct to the best of my knowledge. I have not suppressed any relevant material facts known to me. I have submitted this based on legal advice.

I am hereby submitting it after verification, on solemn affirmation and oath.

Date : 17 September 2025

Place : Thane


Dr.Shrikrishnanath Panchal
DEPONENT

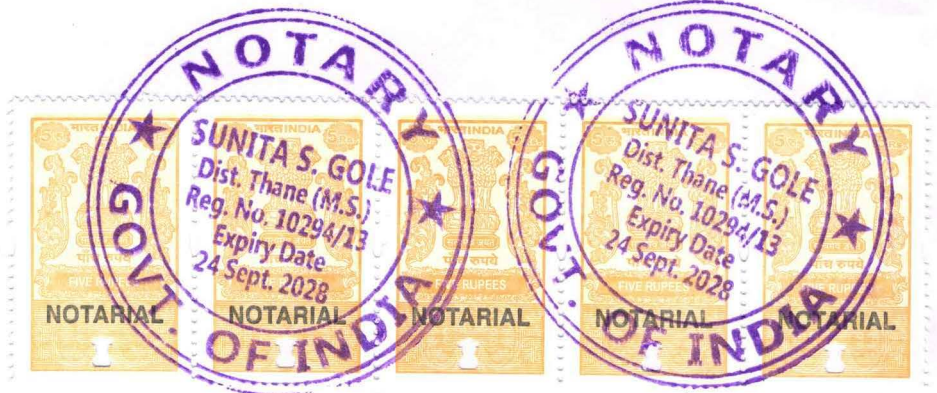
**BEFORE ME
NOTARY**




SUNITA S. GOLE
ADVOCATE & NOTARY
Off.: Shop No. 1, Near Food Box Hotel,
Behind Sal Baba Mandir, Thane Court Naka
THANE (W) - 400 601.

NOTED & REGISTERED
Sr. No.: 28340 / eoy

17 SEP 2025



VAKALATNAMA

THE HON'BLE NATIONAL GREEN TRIBUNAL (WZ), Pune

MISC. APPLICATION NO. 19 /2024(WZ)

IN

EARLIER O.A. NO.205/ 2024 (WZ)

Nagari Hakka Sangrsh Samiti & Ors Applicants

VERSUS

Mira Bhayander Municipal CorporationRespondents
& Ors.


I, Dr.Shrikrishnanath Baburao Panchal, son of Baburao Panchal, residing at Thane , the above-named Respondent No. 6 herein, do hereby appoint and retain Shri. **Sachin Subhash Gore**, Advocate, to act and appear for me/us in the above matter and on my/our behalf to conduct and prosecute (or defend) the same and to appear in all proceedings that may be taken in respect of any application connected with the same or any order passed therein, including all required correspondence related to this case.

I/we also authorize the aforesaid Advocate to:

- File and obtain return of documents.
- Represent me/us and take all necessary steps on my/our behalf in the above matter.
- Appoint and instruct any other legal practitioner to exercise the power and authority hereby conferred upon the Advocate.

I/we agree to rectify all acts done by the aforesaid advocate in pursuance of this authority.

Dated:



Accepted

Sachin Subhash Gor, Advocate

Bar Council of Maharashtra and Goa, Enrollment No. MAH/6573/2019] Contact No. 7350212877

Address for service of the said advocate:

Flat no. 601, 6th floor, Rohit Park-II,
Morya Colony, S. No. 71/3A, Near Tapkir Vidyalaya,
Opp. Tuljabhavani Mandir, Tapkir Nagar, Kalewadi,
Rahatani, Pimpri, Pune 411017

MEMO OF APPEARANCE

Please enter an appearance for the above-named Respondent No. 6 in the mentioned Misc. Application.

Date: 17/09/2025

Yours faithfully,



Adv. Sachin Subhash Gore



मिरा भाईंदर महानगरपालिका
MIRA-BHAINDAR MUNICIPAL CORPORATION

इंदर 3
नवघर अ
नवघर आ
नवघर आ
२७३
माज महानगरवाड
38

मा.क्र.: मनपा/आपोग्य/३८५/२०१६-०१७
प्रति,
मा. जिल्हाधिकारी,
जि. ठाणे

दिनांक : ३१/०१/२०१७.

विषय :- मौजे सकवार, ता. वसई येथील स.नं./हि.नं.८३/१ब येथे महानगरपालिकेतर्फे उभारण्यात येणाऱ्या घनकचरा प्रक्रिया प्रकल्पबाबत.

- संदर्भ :- १) मा. जिल्हाधिकारी, ठाणे यांचेकडील क्र. महसूल/कक्ष-१/टे-१/ज.मा./मिभा.मनपा/कवि-२२२७, दि. २१/१०/२०१३ रोजीचा आदेश.
२) शासन निर्णय क्र.एफएलडी-२०१४/प्र.क्र.७२/फ-१० महसूल व वन विभाग दि.२१/०३/२०१४
३) दि. ०१/०३/२०१७ रोजीचे मौजे सकवार ग्रामपंचायत सभेचा ठराव.

महोदय,

मिरा भाईंदर महानगरपालिका क्षेत्रातील दैनंदिन निर्माण होणाऱ्या घनकचऱ्याची विल्हेवाट लावणे करीता मा.जिल्हाधिकारी, ठाणे यांचेकडून महसूल/कक्ष-१/टे-१/ज.मा./मिभा.मनपा/सा.वि-२२२७, दि.२१/१०/२०१३ अन्वये मौजे सकवार, ता. वसई येथील स.नं./हि.नं.८३/१ब मधील १३-१०-० हे आर सरकारी जमिन महानगरपालिकेस हस्तांतरित करून प्राप्त झाली आहे. सदर जमिनीसाठी कब्जा हक्काची रक्कम रु.७१,१०,८१६/- दि.१९/१२/२०१३ रोजी मा. जिल्हाधिकारी यांचेकडे भरणे करण्यात आला आहे. सदर जागेची आगाऊ ताबा पावती दि. ०६/०१/२०१४ रोजी घेण्यात आली आहे.

सदर जागेवर घनकचरा प्रक्रिया प्रकल्प उभारणी करणे करीता महाराष्ट्र प्रदुषण नियंत्रण मंडळ, ठाणे, भुजल सर्वेक्षण विभाग, ठाणे पाठबंधारे विभाग ठाणे यांचेकडून नाहरकत प्रमाणपत्र प्राप्त झाले आहेत. तसेच मा.जिल्हाधिकारी यांच्या अध्यक्षतेखालील गठीत असलेल्या समितीने मौजे सकवार येथे घनकचरा प्रक्रिया प्रकल्प उभारणी करीता मंजूरी दिली आहे.

दि. ०१/०३/२०१७ रोजी मौजे सकवार ग्रामपंचायतीने मिरा भाईंदर महानगरपालिकेतर्फे उभारण्यात येणाऱ्या घनकचरा प्रक्रिया प्रकल्प उभारणी करीता विशेष ग्रामसभेचे आयोजन केले होते. यावेळी महानगरपालिकेतर्फे उप-आयुक्त (आरोग्य) उपस्थित राहून ग्रामसभेमध्ये घनकचरा प्रक्रिया प्रकल्पाबाबतची सविस्तर माहिती देऊन पेसा कायद्यांतर्गत देण्यात येणाऱ्या सुविधांबाबत माहिती देण्यात आली. परंतु मौजे सकवार ग्रामसभेने घनकचरा प्रक्रिया प्रकल्प ग्रामपंचायत हद्दीमध्ये कार्यान्वीत करू नये व सदरचा प्रकल्प इतर

© File Documents\GANGHARA PRAKALP\Ghankchra Letter 2016.docx

मुख्य कार्यालय : स्व. इंदिरा गांधी भवन, छत्रपती शिवाजी महाराज मार्ग, भाईंदर (प.), ता.जि. ठाणे -४०१ १०१.
दूरध्वनी : २८१९२८२८ / २८१९३०२८ / २८१८१९८३ / २८१८१३५३ / २८१४५९८५ फॅक्स : २८१९७६३६

T.C
Shungra

39
36



473

मिरा भाईंदर महानगरपालिका
MIRA-BHAINDAR MUNICIPAL CORPORATION

दिनांक : 39/3/2016

जा.क्र.: मजपा/आलेख/३८९/२०१६ - ०१७
कोणत्याही ठिकाणी उभारण्यात यावा. या आशयाचा ठराव पारीत करण्यात आला आहे. परंतु सदर ठिकाणी प्रकल्प उभारणी करणे कामी खालीलप्रमाणे अडचणी येत आहेत.

१. मा. जिल्हाधिकारी यांचेकडून घनकचरा प्रक्रिया प्रकल्पाकरीता मौजे सकवार येथे प्राप्त जागेचे Deforestation झालेले नाही.

२. वन (संवर्धन) अधिनियम १९८० अंतर्गत वन जमिन वळती करताना पर्यायी जागा देणे बंधनकारक आहे. परंतु पर्यायी जागा महानगरपालिकेकडे उपलब्ध नाही.

३. दि. ०१/०३/२०१७ रोजीचे मौजे सकवार ग्रामसभेने आयोजित विशेष महासभेत घनकचरा प्रक्रिया प्रकल्पास विरोध करून ठराव पारीत केला आहे.

उपरोक्त सर्व बाबींचा विचार करून मा. जिल्हाधिकारी यांचेकडून मौजे सकवार, ता. वसई येथील स.नं./हि.नं.८३/१ब मधील १३-१०-० हे आर प्राप्त झालेल्या जमिनी ऐवजी ठाणे जिल्ह्यात महानगरपालिका क्षेत्रा लगत घनकचरा प्रक्रिया प्रकल्पाकरीता पर्यायी जागा मिळावी.

(डॉ. नरेश गिते)

आयुक्त,

मिरा भाईंदर महानगरपालिका

१/३/१७
आलेख लिपिक
जिल्हाधिकारी कार्यालय ठाणे

D:\Raj\Documents\GANCHARA PRAKALPI\Ghankchra Letter 2016.docx

मुख्य कार्यालय : स्व. इंदिरा गांधी भवन, छत्रपती शिवाजी महाराज मार्ग, भाईंदर (प.), ता.जि. ठाणे - ४०१ १०१.
दूरध्वनी : २८१९२८२८ / २८१९३०२८ / २८१८१९८३ / २८१८१३५३ / २८१४५९८५ फॅक्स : २८१९७६३६

RETYPED

मिरा भाईंदर महानगरपालिका

MIRA-BHAINDAR MUNICIPAL CORPORATION

जा.क्र.: मनपा/आरोग्य/३८.९/२०१६-०१७ दिनांक : ३१/०३/२०१७.

प्रति,

मा. जिल्हाधिकारी,

जि. ठाणे

विषय : मौजे सकवार, ता. वसई येथील स.नं./हि.नं.८३/१ब येथे महानगरपालिकेतर्फे उभारण्यात येणाऱ्या घनकचरा प्रक्रिया प्रकल्पबाबत

- संदर्भ :** १) मा. जिल्हाधिकारी, ठाणे यांचेकडील क्र. महसूल/कक्ष-१/टे-९/ज.मा./मिभामनपा/कवि-२२२७, दि. २१/१०/२०१३ रोजीचा आदेश.
- २) शासन निर्णय क्र.एफएलडी-२०१४/प्र.क्र.७२/फ-१० महसूल व वन विभाग दि.२१/०३/२०१४.
- ३) दि. ०१/०३/२०१७ रोजीचे मौजे सकवार ग्रामपंचायत सभेचा ठराव.

महोदय

मिरा भाईंदर महानगरपालिका क्षेत्रातील दैनंदिन निर्माण होणाऱ्या घनकचऱ्याची विल्हेवाट लावणे करिता मा. जिल्हाधिकारी, ठाणे यांचेकडून महसूल/कक्ष-१/टे-९/ज.मा./मिभा. मनपा/सा.वि-२२२७, दि.२१/१०/२०१३ अन्वये मौजे सकवार, ता. वसई येथील स.नं./हि.नं.८३/१ब मधील १३-१०-० हे आर सरकारी जमीन महानगरपालिकेस हस्तांतरीत करून प्राप्त झाली आहे. सदर जमिनीसाठी कब्जा हक्काची रक्कम रु.७१,१०,८१६/- दि.१९/१२/२०१३ रोजी मा. जिल्हाधिकारी यांचेकडे भरणा करण्यात

आला आहे. सदर जागेची आगाऊ ताबा पावती दि. ०६/०१/२०१४ रोजी घेण्यात आली आहे.

सदर जागेवर घनकचरा प्रक्रिया प्रकल्प उभारणी करणे करीता महाराष्ट्र प्रदुषण नियंत्रण मंडळ, ठाणे, मुजल सर्वेक्षण विभाग, ठाणे, पाठबंधारे विभाग, ठाणे यांचेकडून नाहरकत प्रमाणपत्र प्राप्त झाले आहेत. तसेच मा. जिल्हाधिकारी यांच्या अध्यक्षतेखालील गठीत असलेल्या समितीने मौजे सकवार येथे घनकचरा प्रक्रिया प्रकल्प उभारणी करीता मंजूरी दिली आहे.

दि. ०१/०३/२०१७ रोजी मौजे सकवार ग्रामपंचायतीने मिरा भाईंदर महानगरपालिकेतर्फे उभारण्यात येणाऱ्या घनकचरा प्रक्रिया प्रकल्प उभारणी करीता विशेष ग्रामसभेचे आयोजन केले होते. यावेळी महानगरपालिकेतर्फे उप-आयुक्त (आरोग्य) उपस्थित राहून ग्रामसभेमध्ये घनकचरा प्रक्रिया प्रकल्पाबाबतची सविस्तर माहिती देऊन पेसा कायद्यांतर्गत देण्यात येणाऱ्या सुविधांबाबत माहिती देण्यात आली. परंतू मौजे सकवार ग्रामसभेने घनकचरा प्रक्रिया प्रकल्प ग्रामपंचायत हद्दीमध्ये कार्यान्वीत करू नये व सदरचा प्रकल्प इतर कोणत्याही ठिकाणी उभारण्यात यावा, या आशयाचा ठराव पारीत करण्यात आला आहे. परंतु सदर ठिकाणी प्रकल्प उभारणी करणे कामी खालीलप्रमाणे अडचणी येत आहेत.

१. मा. जिल्हाधिकारी यांचेकडून घनकचरा प्रक्रिया प्रकल्पाकरीता मौजे सकवार येथे प्राप्त जागेचे Deforestation झालेले नाही.
२. वन (संवर्धन) अधिनियम १९८० अंतर्गत वन जमिन वळती करताना पर्यायी जागा देणे बंधनकारक आहे. परंतु पर्यायी जागा महानगरपालिकेकडे उपलब्ध नाही.
३. दि. ०१/०३/२०१७ रोजीचे मौजे सकवार ग्रामसभेने आयोजित विशेष महासभेत घनकचरा प्रक्रिया प्रकल्पास विरोध करून ठराव पारीत केला आहे.

उपरोक्त सर्व बाबींचा विचार करून मा. जिल्हाधिकारी यांचेकडून मौजे सकवार, ता. वसई येथील स.नं./हि.नं.८३/१ब मधील १३-१०-० हे आर प्राप्त झालेल्या जमिनी ऐवजी ठाणे जिल्ह्यात महानगरपालिका क्षेत्रा लगत घनकचरा प्रक्रिया प्रकल्पाकरीता पर्यायी जागा मिळावी.

(डॉ. नरेश गिते)

आयुक्त,

मिरा भाईंदर महानगरपालिका

English (Translation)

MIRA-BHAINDAR MUNICIPAL CORPORATION

Outward No.: MBMC/Health/38.9/2016-017
Date: 31/03/2017.

To,
Hon'ble District Collector,
Dist. Thane

Subject : Regarding the solid waste processing project to be set up by the Municipal Corporation at Survey No./Hissa No. 83/1B, Mauje Sakwar, Taluka Vasai

Reference: 1. Order No. Revenue/Cell-1/T-9/J.Ma./MBMC/Kavi-2227, dated 21/10/2013 from the Hon'ble District Collector, Thane
2. Government Resolution No. FLD-2014/Pr.No.72/F-10, Revenue and Forest Department, dated 21/03/2014
3. Resolution of the Gram Panchayat meeting of Mauje Sakwar dated 01/03/2017

Sir,

To dispose of the daily solid waste generated in the Mira-Bhayandar Municipal Corporation area, 13-10-0 hectare of government land from Survey No./Hissa No. 83/1B in Mauje Sakwar, Taluka Vasai,

was transferred and received by the Municipal Corporation as per the order of the Hon'ble District Collector, Thane, bearing No. Revenue/Cell-1/T-9/J.Ma./MBMC/Sa.Vi-2227, dated 21/10/2013. The occupancy right amount of Rs. 71,10,816/- for this land was paid to the Hon'ble District Collector on 19/12/2013. An advance possession receipt for the said land was obtained on 06/01/2014.

No Objection Certificates (NOCs) have been received from the Maharashtra Pollution Control Board, Thane, Mudgal Survey Department, Thane, and Irrigation Department, Thane, for the construction of the solid waste processing project on this site. Furthermore, the committee constituted under the chairmanship of the Hon'ble District Collector has given its approval for the construction of the solid waste processing project at Mauje Sakwar.

On 01/03/2017, the Mauje Sakwar Gram Panchayat organized a special Gram Sabha (village meeting) for the solid waste processing project to be set up by the Mira-Bhayandar Municipal Corporation. During this meeting, the Deputy Commissioner (Health) of the Municipal Corporation was present and provided detailed information about the solid waste processing project and the facilities to be provided under the PESA Act. However, the Mauje Sakwar Gram Sabha passed a resolution stating that the solid waste processing project should not be implemented within the Gram Panchayat's limits and should be set up at any other location. However, the

following difficulties are being encountered in the construction of the project at the said site:

1. The land received from the Hon'ble District Collector for the solid waste processing project at Mauje Sakwar has not been deforested.
2. Under the Forest (Conservation) Act, 1980, it is mandatory to provide alternative land when diverting forest land. However, no alternative land is available with the Municipal Corporation.
3. The special Gram Sabha organized by the Mauje Sakwar Gram Sabha on 01/03/2017 passed a resolution opposing the solid waste processing project.

Considering all the above-mentioned points, a request is being made to the Hon'ble District Collector to provide alternative land for the solid waste processing project in Thane district, near the Municipal Corporation's area, instead of the 13-10-0 hectare of land received at Survey No./Hissa No. 83/1B, Mauje Sakwar, Taluka Vasai.

(Dr. Naresh Gite)
Commissioner,
Mira-Bhayandar Municipal Corporation